

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 161 of 2011 &
I.A. Nos. 247 & 248 of 2011

Dated : 9th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Power Generation Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Hemant Singh
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1

ORDER

The learned counsel for the Commission seeks some more time to file the reply. Accordingly, he is permitted to file the same on or before 10.01.2012 after serving copy on the other side.

Post the matter on **23.01.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/MK